

PROCEEDINGS SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
1.	30.04.2021	<p style="text-align: center;"><i>(Through Video Conferencing)</i></p> <p>Heard Mr. Basava Prabhu Patil, learned Senior Counsel assisted by Mr. Lakshminarayana, learned counsel representing Mr. Ginjupalli Subba Rao - learned counsel for the petitioners.</p> <p>Also heard Mr. S. Sriram, learned Advocate General, appearing for the respondents.</p> <p>It is submitted by the learned Senior Counsel for the petitioners that an application for impleading the Andhra Pradesh Board of Secondary Education and the Andhra Pradesh Board of Intermediate Education, was filed. The same is not on record. But, considering the matter, which is in relation to conduct of S.S.C. and Intermediate examinations, scheduled to begin from 07.06.2021 and 05.05.2021, respectively, we <i>suo motu</i> implead the Andhra Pradesh Board of Secondary Education and the Andhra Pradesh Board of Intermediate Education, as respondent Nos.4 &amp; 5 in this Writ Petition (PIL).</p> <p>Registry will make necessary corrections.</p> <p>The Andhra Pradesh Board of Intermediate Education is represented by Ms. Elipe Shanthasree, who is the Standing Counsel. She has also taken part in the proceedings today. We are not certain as to whether there is any Standing Counsel for the Andhra Pradesh Board of Secondary Education.</p> <p>At this juncture, Mr. S. Sriram, learned Advocate General, submits that he has got instructions to appear for both the Boards.</p> <p>It is submitted by Mr. Basava Prabhu Patil, learned Senior Counsel appearing for the petitioners, that the COVID-19 pandemic, in the current wave, has resulted in a</p>	

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		<p>very grim and alarming situation affecting a large number of people, requiring hospitalization in many cases. Because of increasing number of cases, the entire health-care system is seriously tested. It is submitted that number of cases are also increasing every day in the State of Andhra Pradesh. Lack of hospital beds and dearth of oxygen are being constantly highlighted in media.</p> <p>In the backdrop of the aforesaid situation, it is submitted by Mr. Patil that the decision to conduct Intermediate examinations from 05.05.2021, has the potential of severely compromising health and well-being of not only the students taking the examinations, but also of other stakeholders. He has submitted that for the Intermediate 1<sup>st</sup> year examinations, more than 5 lakh students will have to appear and similarly, for the Intermediate 2<sup>nd</sup> year examinations also, more than 5 lakh students will have to appear. Both combined together, about thirty-thousand differently-abled students will have to appear in the examinations. It is submitted by him that there is high risk of students and others contracting the disease. Mental health, especially of the students, in the prevalent scenario, has also to be taken into consideration. It is further submitted by him that in view of the ravaging pandemic, many states such as Delhi, Haryana, Madhya Pradesh, Gujarat, Telangana, etc. had taken a decision to postpone Intermediate/Class XII examinations.</p> <p>Accordingly, he submits that a direction may be issued by this Court staying the examinations.</p> <p>Mr. S. Sriram, learned Advocate General, submits that elaborate safety measures have been taken to conduct the examinations and taking into consideration relevant considerations, decision was taken to conduct the examinations in question.</p> <p>However, in view of the evolving situation and in the light of the submissions advanced, it is submitted by him</p>	

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		<p>that he will obtain instructions and place materials for consideration of this Court, on the next date fixed.</p> <p>An opportunity to the State is called for to respond to this petition and, therefore, Mr. S. Sriram, may obtain instructions and place materials before the Court by way of a memo with notice to the other side, preferably one day before the next date fixed.</p> <p>As the Intermediate examinations are due to commence from 05.05.2021, Registry will list this case on 03.05.2021 for motion hearing.</p> <p><b>ARUP KUMAR GOSWAMI, CJ</b>                      <b>C.PRAVEEN KUMAR, J</b> MRR</p>	

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